- (3) S.O. 285 (E) dated the 8th February, 2008, amending the delimitation exercise in Parliamentary constituencies and Legislative Assemblies constituencies of the State of Nagaland, issued by the Delimitation Commission of India due to law and order problem.
- (4) S.O. 286 (E) dated the 8th February, 2008, amending the delimitation exercise in Parliamentary constituencies and Legislative Assemblies constituencies of the State of Manipur, issued by the Delimitation Commission of India due to law and order problem. [Placed in Library. For (1) to (4) See No. L.T. 8267/08]
- (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Law and Justice (Department of Legal Affairs), under sub-section (3) of section 15 of the Notaries Act, 1952:—
 - (1) G.S.R. 686 (E) dated the 31st October, 2007, publishing the Notaries (Fourth Amendment) Rules, 2007.
 - (2) G.S.R. 51 (E) dated the 23rd January, 2008, publishing the Notaries (Amendment) Rules, 2008. [Placed in Library. For (1) and (2) See No. L.T. 8268/08]
- (iii) A copy (in English and Hindi) of the Ministry of Law and Justice Notification O.N. 2(E) dated the 18th January, 2008, publishing Corrigendum regarding the status of 129-Chirayinkeezhu Assembly Constituency in the State of Kerala. [Placed in Library. See No. L.T. 8266/08]
 - 11. A copy each (in English and Hindi) of the following papers:-
 - (a) Fiftieth Annual Report and Accounts of the Indian Law Institute, New Delhi, for the year 2006-2007, together with the Auditor's Report on the Accounts.
 - (b) Statement by Government accepting the above Report.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T. 8265/08]

Outcome Budget (2008-09) of the Ministry of Social Justice and Empowerment

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MEIRA KUMAR): Sir, I lay on the Table a copy (in English and Hindi) of the Outcome Budget for the year 2008-09 of the Ministry of Social Justice and Empowerment. [Placed in Library. See No. L.T. 8310A/08]

Notifications of the Ministry of Corporate Affairs

SHRI H.R. BHARDWAJ: Sir, on behalf of Shri Prem Chand Gupta, I lay on the Table:

- (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (3) of section 642 of the Companies Act, 1956:—
- (1) GS.R. 719 (E) dated the 16th November, 2007, regarding alteration in Schedule-VI of the Companies, Act 1956. [Placed in _ibrary. See No. L.T. 8273/08]